

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 311 OF 2016 &
IA NOS. 640 AND 641 OF 2016**

Dated: 24th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Rimjhim Ispat Ltd.

...Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission & Ors

...Respondent(s)

Counsel for the Appellant(s)

: Mr. Desh Deepak Chopra

Counsel for the Respondent(s)

: Mr. C. K. Rai
Mr. Umesh Prasad for R.1

Mr. Pradeep Misra
Mr. Manoj Kumar Sharma for R.2

ORDER

Admit. Issue notice on the Appeal as well as on the I.A. No. 640 of 2016 (Appl. for stay). Mr. C.K. Rai takes notice on behalf of Respondent No.1 and Mr. Manoj Kr. Sharma takes notice on behalf of Respondent No.2 and they seek two weeks time to file reply to the I.A. Notice be issued to the other Respondents returnable on 22.02.2017. Dasti, in addition, is permitted.

List the I.A. No. 640 of 2016 for hearing on **22.02.2017**. In the meantime, learned counsel for the respondents may file reply to the I.A. on or before 08.02.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 16.02.2017 after serving copy on the other side.

(I. J. Kapoor)
Technical Member
ts/sh

(Justice Ranjana P. Desai)
Chairperson